

ITEM NO.1

Court 2 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.9261/2019

(Arising out of impugned final judgment and order dated 29-05-2019 in CRLA No. 2243/2017 passed by the High Court of Judicature at Allahabad)

SANTOSH KUMAR UPADHYAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Crl) No. 10231/2019 (II)

(I.A. NO. 6167 OF 2021 (APPLICATION FOR BAIL) IN SLP(CRL.) NO. 10231 OF 2019)

Date : 08-02-2021 This application for bail was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Manoj K. Singh, Adv.
Mr. Gyanendra Kumar, Adv.
Ms. Rashmi Singh, AOR

Mr. Kumar Mihir, AOR

For Respondent(s)

Mr. Keshav Mohan, Adv.
Mr. Garvesh Kabra, AOR

UPON hearing the counsel the Court made the following
O R D E R

SPECIAL LEAVE PETITION(Crl.) No.10231/2019:-
(I.A. NO. 6167 OF 2021 for bail)

The Court is convened through Video Conferencing.

Heard learned counsel appearing for the petitioner – Mr. Vishanudev Singh and learned counsel appearing for the sole respondent – State of U.P.

Taking into consideration the fact that the petitioner has already suffered incarceration for a period of more than 7 years, out of total sentence of 10 years, as also the fact that the co-accused – Mr. Santosh Kumar Upadhyay has already been released on bail by this Court vide order dated 22-9-2020, we are inclined to grant him bail pending disposal of the Special Leave Petition.

Accordingly, we direct that the petitioner be released on bail on such terms and conditions which the concerned Trial Court shall deem fit and appropriate to impose upon him.

Application No.6167/2021 for bail is allowed in the afore-stated terms.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RAJ RANI NEGI)
DY. REGISTRAR